

FORM HSNS CE-01

[See rule 10]

Certificate of Chartered Engineer

1. Details of the taxable person as per Table below:

Table

1. HSNS Registration No.	_____

2. Legal Name	_____

3. Trade Name	_____

4. Address of Factory	_____

2. Details of machines examined ,as per Table below:

(To be filled by the Chartered Engineer after physical verification of the machines installed at the factory premises)

Table

3.Certification

I hereby certify that:

1. I have personally examined the _____(number) machines listed in the table above at the factory premises of the _____ on _____(Date of Inspection).
2. The details furnished in the table above, specifically the **maximum rated speed** (Column 13) and **weight of package** (Column (11)), are true and correct to the best of my knowledge and belief based on the technical specifications and physical verification of the machines.
3. I have verified that the machines are capable of the production speeds declared herein.
4. Nothing has been concealed or misrepresented regarding the capacity of the machines which would impact the liability of cess under the Health Security se National Security Cess Act, 2025.

Date: _____

Place: _____

(Signature of Chartered Engineer)

Name: _____

Membership / Registration No.: _____

Address: _____

Mobile No.: _____

Email ID: _____

Instructions for the Chartered Engineer:

1. **Column 10 (Nature of packing):** Specify clearly if the machine packs in pouches, tins or containers, as the definition of "Weight" in Section 2(s) of the Act applies to these specific containers.
2. **Column 13 (Total packing capacity):** This is the **maximum rated speed**. It should be calculated as: (Capacity per track) × (Number of tracks). This figure determines the Cess slab in Schedule II of the Act.
3. **Modifications:** If a machine has been modified to alter its speed or capacity, the certificate must reflect the *current* actual maximum capacity, not just the manufacturer's original specification.